

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 247 OF 2018

Dated: 04th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Power Transmission Corporation of Uttarakhand Ltd.	Appellant(s)
Vs.		
Uttarakhand Electricity Regulatory Commission	Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Misra

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti K. for R-1

ORDER

Admit.

Learned counsel, Mr. Buddy A. Ranganadhan, appearing for Respondent prays for six weeks time to file his reply in this matter. The learned counsel appearing for the Appellant also prays for three weeks thereafter to file his rejoinder to the reply to be filed by learned counsel appearing for the Respondent.

Submissions made by the learned counsel appearing for the Respondent and the learned counsel appearing for the Appellant, as stated above, are placed on record.

Learned counsel appearing for Respondent is permitted to file his reply in this matter by 15.10.2018, after duly serving copy on the other side. Thereafter, learned counsel appearing for the Appellant is permitted to file his rejoinder to the reply to be filed by learned counsel appearing for the Respondent by 12.11.2018. duly serving copy on the other side.

List this matter on **15.11.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member